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The 9th March 1966

No.LJL.7/65/21.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT VI OF 1966

[Received the assent of the President on the 6th March, 1966]

THE ASSAM AMUSEMENTS AND BETTING TAX (SECOND AMENDMENT) ACT, 1965

[Published in the *Assam Gazette* Extraordinary, dated the 10th March, 1966]

An

Act

further to amend the Assam Amusements and Betting Tax Act, 1939.

Preamble. Whereas it is expedient further to amend the Assam Amusements and Betting Tax Act, 1939, hereinafter called the principal Act, in the manner hereinafter appearing ; Assam Act VI of 1939.

It is hereby enacted in the Sixteenth Year of the Republic of India as follows :—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Amusements and Betting Tax (Second Amendment) Act, 1965.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of Section 3(1) of Assam Act VI of 1939.

2. In clause (b) of sub-section (1) of section 3 of the principal Act, for items (ii) and (iii), the following shall be substituted, namely :—

“(ii) one rupee or more but less than two rupees. fifty per centum of such payment;

(iii) two rupees or more sixty per centum of such payment.”;

Amendment of Section 3A of Assam Act VI of 1939.

3. In sub-section (1) of section 3A of the principal Act, the words “or rupees five whichever is less” shall be deleted. “or rupees five whichever is less”

U. TAHBILDAR,
Deputy Secretary to the Govt. of Assam,
Law Department.

Entered